functional buildings was circulated by the Ministry of Urban Development to all States/Union Territories with a view to make installation of this system mandatory in certain categories of buildings. Based on the model regulation/bye-laws, so far 25 States/UTs, *viz.*, Andhra Pradesh, Assam, Andaman and Nicobar, Chandigarh, Chhattisgarh, Dadra and Nagar Haveli, Delhi, Gujarat, Goa, Haryana, Himachal Pradesh, Karnataka, Kerala, Maharashtra, Madhya Pradesh, Mizoram, Nagaland, Orissa, Punjab, Pondicherry, Rajasthan, Tamil Nadu, Uttar Pradesh, Uttarakhand and West Bengal have issued necessary orders to their Urban Local Bodies in this regard.

State electricity regulators have imposed a renewable purchase obligation for solar which makes it mandatory to use a certain percentage of solar power.

Functioning of Doordarshan

†*58. SHRI JUGUL KISHORE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government has reviewed the functioning of Doordarshan in various States, including Uttar Pradesh;
 - (b) if so, the outcome thereof;
- (c) whether Government has addressed the matters related to service conditions of the employees working in Doordarshan Kendras; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (d) As per the Prasar Bharati (Broadcasting Corporation of India) Act, 1990, the general superintendence, direction and management of the affairs of the Corporation, of which Doordarshan is a part, vest in the Prasar Bharati Board.

Prasar Bharati has informed that they have undertaken a review of its functioning recently through a series of Zonal Coordination Meetings as well as internal committee meetings at the highest level within the organization. Review of the functioning of Doordarshan in Uttar Pradesh was part of these reviews.

In addition, Government regularly reviews the progress of various matters pertaining to Prasar Bharati (Doordarshan and All India Radio) in respect of issues

[†]Original notice of the question was received in Hindi.

such as progress of Plan Schemes, resolution of personnel matters that have policy implications, quality of programming, overall financial management, etc.

These reviews have resulted in addressing of crucial issues relating to human and financial resources, including filling up of critical vacancies and approval by Government of a financial restructuring package for the public broadcaster, upgradation of management information system for efficient monitoring of court cases, improved financial management, quality improvement in programming and improved coordination between AIR and Doordarshan.

In the recent past, the Government has also taken several important steps to address the matters relating to service conditions of the employees of Prasar Bharati. Some of the important steps include:-

- (i) The Government has recently amended Section 11 of the Prasar Bharati Act, 1990 which provides that all the regular employees belonging to the cadres borne on Akashvani and Doordarshan who were recruited before 5.10.2007 shall serve in Prasar Bharati on deemed deputation till retirement and would be entitled to pay and all other benefits admissible to an employee of the Government.
- (ii) It further provides that the employees recruited after 5.10.2007 shall be Prasar Bharati employees.
- (iii) Financial upgradation under Modified Assured Career Progression Scheme has also been granted to the eligible employees.
- (iv) Doordarshan has conducted long over-due Departmental Promotion Committees, thereby giving promotions to the eligible employees.
- (v) Government has also approved filling up of 1150 posts during 2012-13.

Subsidy to producers and consumers of renewable energy sources

- *59. SHRI PRAKASH JAVADEKAR: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:
- (a) the amount of subsidy being given for wind, solar and other renewable energy sources to producers and consumers; and
- (b) the details of the steps taken to speed up research and development activities to bring down the prices and to develop technologies in the renewable energy sector?